

**Corrective steps to declare Sabar Community as ST**

1022. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Government is aware that due to wrong spelling of the tribe “Sabar” as “Sara” and “Sahara” etc. majority of the Sabar Tribe have not been recognized as a Scheduled Tribes under the Constitution, thereby losing all entitlements on that account;

(b) for how long the proposal of Odisha Government in this regard has been lying with the Ministry; and

(c) the time by which these deprived sections of Sabar tribe will be included through a relevant Constitutional Amendment?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Two representations have been received in this regard, in January, 2014, and July, 2014, including the request to include ‘Sara’ and ‘Saara’ in the list of STs.

(b) and (c) The proposal of the Government of Odisha has been processed as per the modalities.

**Implementation of Forests Right Act**

1023. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of TRIBAL AFFAIRS be pleased to state:

(a) whether Ministry has fully implemented Forest Rights Act;

(b) if so, whether it is a fact that Ministry of Environment and Forest want its certain provision to be amended and diluted, if so, the details thereof; and

(c) whether Ministry of Environment is giving clearances overlooking the objections of department of Tribal Affairs, if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKHBHAI DHANJIBHAI VASAVA): (a) Yes, Sir.

(b) No such proposal has been received from the Ministry of Environment & Forests for amendment or dilution of the Act.

(c) The Forest Rights Act, 2006 does not provide for any kind of relaxation while according clearances.